

(c) Government of Jharkhand has furnished the following status of implementation of Mid Day Meal Scheme in the State:—

School to be covered	Achievement	Students to be covered	Actual achievement of Students	% Students covered
40055	40055	3913334	3600559	92

Cases of financial irregularities or misuse of funds, as and when received/noticed, through financial reviews/audits, are looked into and action as deemed appropriate is taken.

#### **Funds under Rashtriya Madhyamik Shiksha Abhiyan for Jharkhand**

3169. SHRI S.S. AHLUWALIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of funds allocated to Jharkhand for implementation of the Rashtriya Madhyamik Shiksha Abhiyan for the financial year 2009-10; and

(b) the status of its implementation during the just concluded academic session indicating infrastructural augmentations achieved, policy frame-work evolved, if any, for achieving declaration of drop-out rates and status of utilization of allocated funds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Based on Annual Work Plan and Budget 2009-10 received from Government of Jharkhand, an amount of Rs. 145.25 crore as central share has been sanctioned by this Ministry for 300 new secondary schools, strengthening of 24 existing secondary schools, school grant and minor repair for 1165 existing secondary schools and in-service training of 350 teachers. The releases of the first installment were made in month of March, 2010, and hence there has been no substantive utilization during the financial year 2009-10.

#### **Foreign Educational Institutions (Regulation of Entry and Operation) Bill, 2010**

3170. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether under the Foreign Educational Institutions (Regulation of Entry and Operation) Bill, 2010, foreign universities coming to India will have to invest a minimum of about \$ 11 million, but will be prohibited from repatriating profits;

(b) whether this can be feasible in the long run and the response of foreign education providers to this stipulation;

(c) whether, in light of this, Government plans to relax the rules for Indian universities wishing to set up campuses abroad; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATID. PURANDESWARI): (a) and (b) A legislative proposal for regulating the entry and operation of foreign educational institutions in India has been approved by the Government and a notice to introduce a Bill has been sent to Parliament. As the provisions of the Bill come into force only subject to approval by Parliament the response of foreign education providers to the Bill cannot be predicted.

(c) and (d) Universities and other public institutions may set up campuses abroad at present, if so permitted by the relevant legislative Act, or Memorandum of Association or the authority under which a university or institution is established.

#### **Bill to abolish capitation fee**

3171. PROF. P.J. KURIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to bring a Bill to abolish the exorbitant capitation fee in educational institutions;
- (b) if so, the details thereof;
- (c) whether Government has fixed any time-frame for passing of the Bill;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether pending passage of the Bill, Government would consider promulgating an Ordinance to this effect; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATID. PURANDESWARI): (a) and (b) A legislative proposal to prohibit and punish unfair practices including the demand of capitation fee by technical and medical educational institutions and universities has been approved for introduction in Parliament. The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010, *inter-alia*, provides for—

- (a) prohibition of accepting admission fee and other fees and charges other than such fee or charges for such admission as declared by the institution in the prospectus for admission against any seat and without a proper receipt in writing issued for such payment to the concerned student so admitted in the institution;
- (b) prohibition of admission without specified admission test for selection of the students where such test is required to be conducted as per appropriate statutory authority;
- (c) mandatory publication of prospectus, its contents and its pricing;
- (d) prohibition of demanding or charging or accepting, directly or indirectly, capitation fee or demand by donation, by way of consideration for admission to any seat or seats in course or programme of study, by the institutions;